

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal(AT) (Insolvency) No. 488 of 2019**

**IN THE MATTER OF:**

**M/s Supreme Commotrade LLP & Anr. ...Appellants**

**Vs**

**M/s Shree Sai Rolling Mills Ltd. ....Respondent**

**Present:**

**For Appellants:      Appeared but did not mark appearance.**

**For Respondent:    Mr. Saurabh Jain, Mr. Nishant Das and Mr.  
                                 Smarth Arora, Advocates**

**With**

**Company Appeal(AT) (Insolvency) No. 489 of 2019**

**IN THE MATTER OF:**

**M/s Supreme Commotrade LLP & Ors. ...Appellants**

**Vs**

**M/s Shree Sanyeeji Ispat Ltd. ....Respondent**

**Present:**

**For Appellants:      Appeared but did not mark appearance.**

**For Respondent:    Mr. Saurabh Jain, Mr. Nishant Das and Mr.  
                                 Smarth Arora, Advocates**

**With**

**Company Appeal(AT) (Insolvency) No. 490 of 2019**

**IN THE MATTER OF:**

**Shri Om Prakash Murarka ...Appellant**

**Vs**

**Shree Sai Prakash Alloys Pvt Ltd. ....Respondent**

**Present:**

**For Appellant:            Appeared but did not mark appearance.**

**For Respondent:        Mr. Saurabh Jain, Mr. Nishant Das and Mr. Smarth Arora, Advocates**

**ORDER**

**20.01.2020**            It is stated that in Company Appeal(AT)(Insolvency) No. 488 of 2019 and Company Appeal(AT)(Insolvency) No. 490 of 2019 there is already Corporate Insolvency Resolution Process initiated at the instance of other Financial Creditor/Operational Creditor. In Company Appeal(AT)(Insolvency) No. 489 of 2019, there is no such obstruction. It appears that in all these three Appeals, the grievance of the Appellants is that the Appellants have been held as money lenders and point of limitation is held against the Appellants. The learned Counsel for the Appellants state that if the finding of the Adjudicating Authority stands that the Appellants are unauthorized money lenders, they will not be able to make a claim before the Resolution Professional with regard to the two Companies and hence it is necessary to decide the question.

We direct that we will first take Appeal No. 489 of 2019 and after deciding the same we will look into other two Appeals, based on Appeal No. 489 of 2019.

List all these three Appeals in “Orders category” on **29<sup>th</sup> January, 2020**.

[Justice A.I.S. Cheema]  
Member (Judicial)

(Kanthi Narahari)  
Member(Technical)

*Akc/Md*